degraded land or un-irrigated land". Acquisition of agricultural land for non-agricultural use in the project may be kept to the minimum; multi-cropped land may be avoided to the extent possible for such purposes, and acquisition of irrigated land if unavoidable, may be kept to the minimum. To give legal backing to the aforesaid policy, this Department has prepared "The Land Acquisition, Rehabilitation & Resettlement (LARR) Bill, 2011" The LARR Bill, 2011 was approved by the Cabinet on 5th September, 2011 and was introduced in the Parliament on 7th September, 2011.

Land held by Government agencies

- 1811. DR. PRABHAKAR KORE: Will the Minister of RURAL DEVELOPMENT be pleased to state:
- (a) whether Government has any estimation on the idle and underutilized land held by PSUs, Railways and other Government agencies;
 - (b) if so, the details thereof;
- (c) whether Government has taken/is taking steps to make utilize to such huge land for the growth of the country;
 - (d) if so, the details thereof; and
 - (e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI LALCHAND KATARIA): (a) and (b) Land and its management falls within the exclusive legislative and administrative jurisdiction of the States as provided under Entry No. 18 of List II (State List) of the Seventh Schedule to the Constitution. Further, the Central Government has not made any estimate on the idle and underutilized land held by PSUs, Railways and other Government agencies.

(c) to (e) The Central Government *vide* its order No. 483/11/2011-Cab, dated 31st January, 2011 constituted a Committee on Allocation of Natural Resources which *inter-alia* considered the issue of land and its alienation. The Committee in its report has recommended that a transparent and uniform policy be framed with respect to alienation of land, which is followed by all the Government Ministries/Organizations including Government Controlled Statutory Authorities. Similarly, all housing boards under the control of the Union Government should have a broad uniformity in their policies and with the presence of a Regulatory Body, it is hoped that sufficient housing

at reasonable cost shall become a reality with Government also realising its true value for money.

Assistance for water bodies

- 1812. DR. NAJMA A. HEPTULLA: Will the Minister of RURAL DEVELOPMENT be pleased to state:
- (a) whether any criteria/yardsticks/norms have been fixed for availing Central assistance/grant for irrigation projects under the Desert Development Programme (DDP), Drought Prone Area Programme (DPAP) and the Tribal Areas (TA), etc.;
 - (b) if so, the details thereof;
- (c) the details of proposals sent for Government's assistance regarding repair, renovation and restoration of water bodies by various States including Madhya Pradesh during the last three years and the current year, State-wise and year-wise; and
- (d) the follow-up action taken including the quantum of assistance provided and progress of such water bodies during the above period, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI LALCHAND KATARIA): (a) and (b) Yes, Sir. Irrigation projects in DDP, DPAP and Tribal Areas are being implemented by the Ministry of Water Resources. As per information provided by the Ministry of Water Resources, the criteria/yardsticks/norms fixed for availing central grant for irrigation projects under DDP, DPAP and Tribal Areas etc. under three State sector schemes namely Accelerated Irrigation Benefit Programme (AIBP), Repair, Renovation and Restoration (RRR) of Water Bodies with domestic support during XI Plan and Command Area Development and Water Management (CADWM) Programme are given in Statement-I (See below).

- (c) The State-wise and year-wise details of proposals received from various States including Madhya Pradesh during the last three years and current year under RRR of water bodies are given in Statement-II (*See* below).
- (d) State-wise details of number of water bodies taken up, amount of grant provided and progress of water bodies under RRR during the above period are given in Statement-III.